

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1323**

ANSWERED ON MONDAY, JULY 28, 2025/SRAVANA 6, 1947 (SAKA)

**Appointment of Independent Directors in PSBs**

**†1323. SHRI AMRA RAM**

Will the Minister of FINANCE be pleased to state:

- (a) the number of sanctioned posts of Independent Directors in all Public Sector Banks;
- (b) whether Independent Directors have been reappointed for one year in some nationalized banks in April 2025 and if so, the bank-wise details thereof;
- (c) whether even after these appointments, Independent Directors (except shareholder, Government and RBI nominated directors) have not been appointed in the leading banks of the country like State Bank of India, Bank of Baroda, Punjab National Bank and Bank of Maharashtra; and
- (d) if so, the time by which the reappointment of Independent Directors in the above banks is likely to be made?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

**(a), (b), (c) & (d)** Public Sector Banks are established by special Acts, namely, the State Bank of India Act, 1955 ("1955 Act") and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 ("1970/1980 Act"). The composition of the Central Board of the State Bank of India is provided for in section 19 of the 1955 Act and that of the Board of Directors of nationalised banks is provided for in sub-section (3) of section 9 of the 1970/1980 Act. The category of "independent directors" is not envisaged in the composition of the Board / committee under these Acts.

\*\*\*\*\*